

e-FIR No. 6780/18
PS I.P. Estate
State Vs. Dharmender @ Kanhyia

04.09.2020

(Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.
Sh. Vijay Kumar, Ld. Counsel for applicant/accused.

The present urgent application was filed on behalf of the applicant
on email id of this court.

Scanned copy of reply of under the signatures of IO/HC Mahesh Kumar, is
received through email id of the court. Copy of same is already supplied to counsel
of applicant/accused, through email.

Heard. Record perused.

The present application has been moved for sending intimation to
the concerned Jail Superintendent that accused is on bail in the present case.

Perusal of the main case file would reveal that accused Dharmender
@ Kanhyia has been admitted on bail vide order dt. 25.09.2019 passed by Sh.
Viplav Dabas, Ld. MM. The perusal of such order would further reveal that
applicant/accused was ordered to be enlarged on bail on furnishing personal and
surety bonds in the sum of Rs.10,000/- each. As per the record, the bail bonds
furnished on behalf of accused were rejected by Ld. Court on 28.09.2019. Ahlmad
of this Court has also informed that subsequent to said date, the fresh bail bonds
were not furnished on behalf of the accused. Hence, no release warrants were
issued qua the accused.

In such circumstances, as the aforesaid discussion is suggestive of
the fact that the applicant/accused has not furnished the bail bonds in compliance of
bail order dt. 25.09.2019, till date, therefore, he cannot be ordered to be released
from custody in the present case FIR.

Counsel for applicant has been apprised about the status of accused
in present case FIR and also about order dt. 25.09.2019 vide which accused was

admitted on bail.

The application is accordingly disposed off.

Scanned copy of this order be sent to the Ld. Counsel for applicant through email. One copy be also sent to concerned Jail Superintendent, through email, for necessary information.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

**RISHABH
KAPOOR**

Digitally signed
by RISHABH
KAPOOR
Date: 2020.09.04
10:01:58 +0530

(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
04.09.2020

STATE Vs. Paramjeet Singh @ Jagpal Singh
e-FIR No. 089/20
PS Rajinder Nagar

04.09.2020

(Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Sh. Uday Pal Chaudhary, Ld. Counsel for applicant/accused.

IO/ASI Vijay Shankar in person

The present urgent application was filed on behalf of the applicant
on email id of this court.

Scanned copy of reply of under the signatures of IO/ASI Vijay Shankar, is received
through email id of the court. Copy of same is already supplied to counsel of
applicant/accused, through email.

This order shall dispose off the application for grant of bail u/s 437
Cr.PC, moved on behalf of applicant/accused Paramjeet Singh @ Jagpal Singh.

It is averred on behalf of accused/applicant that he has been
falsely implicated in the present case. It is further averred that the custody of
the accused is not required for purposes of investigation. It is further averred
that the co-accused has already been admitted on bail. It is further averred
that the accused has no involvement in the present case. With these
averments, prayer is made for grant of bail to accused.

Ld. APP for the State submits that the accused shall not be
released on bail as he is a habitual offender, having previous involvements.

On perusal of the previous conviction/involvement report
appended in the record, it emerges that the accused is having previous
involvements in certain other cases, involving serious offences. More
particularly, the accused has been shown to have complicity in respect of
case FIR No.272/06 PS New Ashok Nagar, FIR No. 230/11 u/s 392/411/34
IPC, PS Mandawali and FIR No.CD-KM-000208/20 u/s 379/411 IPC PS

Kamla Market. If that be so, the apprehension of prosecution that if enlarged on bail, he will commit the offences of like nature or will dissuade the material prosecution witnesses, appears to be well justified.

In such circumstances, this court is of the firm view that no ground for grant of bail is made out to the accused/applicant. Accordingly, the present application deserves dismissal and same is hereby dismissed.

The application is accordingly disposed off.

Scanned copy of this order be sent to the Ld. Counsel for applicant through email. One copy be also sent to IO/SHO concerned, through email, for necessary information.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

**RISHABH
KAPOOR**

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by RISHABH
KAPOOR
Date:
2020.09.04
10:00:50 +0530

(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
04.09.2020

STATE Vs. Paramjeet Singh @ Jagpal Singh
e-FIR No. 089/20
PS Rajinder Nagar

04.09.2020

(Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Sh. Uday Pal Chaudhary, Ld. Counsel for applicant/accused.

IO/ASI Vijay Shankar in person

The present urgent application was filed on behalf of the applicant
on email id of this court.

Scanned copy of reply of under the signatures of IO/ASI Vijay Shankar, is received
through email id of the court. Copy of same is already supplied to counsel of
applicant/accused, through email.

This order shall dispose off the application for grant of bail u/s 437
Cr.PC, moved on behalf of applicant/accused Paramjeet Singh @ Jagpal Singh.

It is averred on behalf of accused/applicant that he has been
falsely implicated in the present case. It is further averred that the custody of
the accused is not required for purposes of investigation. It is further averred
that the co-accused has already been admitted on bail. It is further averred
that the accused has no involvement in the present case. With these
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Ld. APP for the State submits that the accused shall not be
released on bail as he is a habitual offender, having previous involvements.

On perusal of the previous conviction/involvement report
appended in the record, it emerges that the accused is having previous
involvements in certain other cases, involving serious offences. More
particularly, the accused has been shown to have complicity in respect of
case FIR No.272/06 PS New Ashok Nagar, FIR No. 230/11 u/s 392/411/34
IPC, PS Mandawali and FIR No.CD-KM-000208/20 u/s 379/411 IPC PS

Kamla Market. If that be so, the apprehension of prosecution that if enlarged on bail, he will commit the offences of like nature or will dissuade the material prosecution witnesses, appears to be well justified.

In such circumstances, this court is of the firm view that no ground for grant of bail is made out to the accused/applicant. Accordingly, the present application deserves dismissal and same is hereby dismissed.

The application is accordingly disposed off.

Scanned copy of this order be sent to the Ld. Counsel for applicant through email. One copy be also sent to IO/SHO concerned, through email, for necessary information.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

**RISHABH
KAPOOR**

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Date:
2020.09.04
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(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
04.09.2020

FIR No. 124/20
PS I.P. Estate
State Vs. Santosh

04.09.2020

(Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Sh. Keshav Bhardwaj, Ld. Counsel for applicant/accused.

The present urgent application was filed on behalf of the applicant
on email id of this court.

Scanned copy of reply of under the signatures of IO/ASI Noor Hassan, is received
through email id of the court. Copy of same is already supplied to counsel of
applicant/accused, through email.

Heard. Record perused.

As per reply filed by the IO, the accused, namely, Santosh has
already been released in the present case FIR vide order dt. 23.08.2020 passed by
the Ld. Duty MM. IO has also sent scanned copy of order dt. 23.08.2020 passed by
Ms. Neha Mittal, Ld. Duty MM. The perusal of same would reveal that the accused
has already been released in connection with present case FIR, for want of any
incriminating evidence against him. If that be so, the present application for grant
of interim bail to accused stands dismissed and infructuous.

The application is accordingly disposed off.

Scanned copy of this order be sent to the Ld. Counsel for applicant through email.
One copy be also sent to IO/SHO concerned, through email, for necessary
information.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi
District Court Website.

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Date:
2020.09.04
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(RISHABH KAPOOR)

MM-03(Central),THC,Delhi

04.09.2020

FIR No. 124/20
PS I.P. Estate
State Vs. Sandeep

04.09.2020

(Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Sh. Keshav Bhardwaj, Ld. Counsel for applicant/accused.

The present urgent application was filed on behalf of the applicant on email id of this court.

Scanned copy of reply of under the signatures of IO/ASI Noor Hassan, is received through email id of the court. Copy of same is already supplied to counsel of applicant/accused, through email.

Heard. Record perused.

As per reply filed by the IO, the accused, namely, Sandeep has already been released in the present case FIR vide order dt.23.08.2020 passed by the Ld. Duty MM. IO has also sent scanned copy of order dt. 23.08.2020 passed by Ms. Neha Mittal, Ld. Duty MM. The perusal of same would reveal that the accused has already been released in connection with present case FIR, for want of any incriminating evidence against him. If that be so, the present application for grant of interim bail to accused stands dismissed and infructuous.

The application is accordingly disposed off.

Scanned copy of this order be sent to the Ld. Counsel for applicant through email. One copy be also sent to IO/SHO concerned, through email, for necessary information.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

RISHABH
KAPOOR

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Date:
2020.09.04
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(RISHABH KAPOOR)

MM-03(Central),THC,Delhi

04.09.2020